

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. †3593  
TO BE ANSWERED ON 08.08.2017**

**CONSTITUTIONAL STATUS TO NCBC**

**†3593. SHRI PANKAJ CHAUDHARY:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Government proposes to accord constitutional status to the National Commission for Backward Classes (NCBC) on the lines of the National Commission for Scheduled Castes/ Scheduled Tribes;

(b) if so, the details thereof; and

(c) the time by which constitutional status is likely to be accorded to NCBC?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

(a) & (b): Yes, Madam. The Government introduced two Bills in the Lok Sabha on 06.04.2017 namely the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017 and the National Commission for Backward Classes (Repeal) Bill, 2017. The Bills were passed by the Lok Sabha on 10.04.2017 and were introduced in the Rajya Sabha on 11.04.2017, where these were referred to a Select Committee for examination. The Select Committee submitted its report in the Rajya Sabha on 19.07.2017. The said Bills were considered in the Rajya Sabha on 31.07.2017. The Constitution (one Hundred and Twenty-third Amendment) Bill, 2017 was passed by the Rajya Sabha with the exception of Clause 3 of the Bill.

(c): Action to constitute the Commission will be initiated after the said bill is passed in both the Houses and assent of the President is obtained.

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